

SHRI SURENDRA MOHANTY rose—

MR. SPEAKER : You must ask a question when she is replying the Question. I think, you should forego that at least once. I have noticed that whenever she replies a question you must get up. Anyhow, I allow you.

SHRI SURENDRA MOHANTY : May I know from the Government as to who are the personnel of the Fact Finding Committee and what are its terms of reference ?

MR. SPEAKER : This does not arise out of it. It is not relevant simply because she mentioned or referred to the Fact Finding Committee.

Mysore Maharashtra Boundary Dispute

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*864. SHRI P. M. MEHTA :
SHRI PRABHUDAS PATEL :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the Prime Minister has taken any decision in regard to the settlement of Mysore-Maharashtra boundary dispute ;

(b) if so, whether both the States have agreed to honour the Prime Minister's decision ; and

(c) if so, when the final decision is likely to be taken ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT) : (a) No decision has been taken but Government propose to take a fresh initiative with a view to evolving an agreed solution.

(b) and (c). Do not arise.

SHRI P. M. MEHTA : There are certain inter-State disputes hanging fire since long. I would, therefore, like to know the nature of the proposed initiative. Would it be a commission or a committee or a mediating machinery ?

SHRI K. C. PANT : At the moment

the initiative consists of approaching the two Chief Ministers and trying to find out areas of agreement between them on this question. It is a very old dispute. It stretches back over many years and, therefore, we are trying to see in consultation with the Chief Ministers to what they can agree. In fact, they were here recently. I had a talk with both the Chief Ministers in this regard and asked them whether they had any ideas to resolve this old dispute.

SHRI P. M. MEHTA : I would like to know whether the Chief Ministers of Mysore and Maharashtra have forwarded any formal or informal proposal to the Prime Minister that they will jointly submit an agreed formula for the solution, and whether any time limit has been prescribed for this.

SHRI K. C. PANT : No.

SHRI PRABHUDAS PATEL : Questions pertaining to the borders of different States are very important in our national life. It is high time that this settlement was arrived at the earliest possible. May I know what steps Government is contemplating to take to reach a settlement the earliest possible ?

SHRI K. C. PANT : Sir, I agree with the hon. Member that these are important matters and it would be good if early solutions could be found. There have been various attempts at finding a solution to this problem which has the widest acceptability, which would leave behind no bitterness in the two States and which would be in the interest of the people of the two States and of the country as a whole. Within these parameters various attempts have been made, and as I said, I am again discussing with the Chief Minister to find the best possible way to resolve the dispute.

श्री जगन्नाथ राव जोशी : मंत्री महोदय ने बताया है कि दोनों प्रदेशों के मुख्य मंत्रियों को साथ मिलाकर एरिया आफ एग्जीमेंट कहीं निकलता है, इसको देखने की कोशिश की जायेगी। यह चीज पहले हो चुकी है। महाराष्ट्र और मिसूर से दो सदस्य लेकर, बार सदस्यों की समिति इस सबकी जांच कर चुकी है।

महाजन रिपोर्ट भी आई। अभी भी पन्त जी को लगता है कि दोनों के बीच कुछ एरिया थाक एरीमेंट निकलेगा अभी कुछ दिन पहले एक खबर निकली थी कि यह मामला प्रधान मन्त्री पर छोड़ दिया जाये, इस पर दोनों मुख्य मन्त्री सहमत है। लेकिन मैसूर के मुख्य मन्त्री श्री उसने कहा कि है उन्होंने ऐसा नहीं कहा। यह मामला 1957 से लटकता रहा है। मैं जानना चाहता हूँ कि केन्द्र में पूरी भ्रमक सत्ता आने के बाद कुछ निश्चित मकाने मामले रख कर जहाँ जहाँ ऐसे मामले हैं उनको हल करने के लिए कोई ठोस कदम सरकार उठायेगी क्या ?

श्री कृष्ण चन्द्र पन्त दिमम्बर, 1970 में शायद यह रिपोर्ट मदन के पटल पर रखी गई थी, उसके बाद बीच में गवर्नर हल मैसूर में आया। गवर्नर का मूल अभी खत्म हुआ है, वहाँ नये मुख्य मन्त्री और नई सरकार बनी है। अब उनसे बातचीत शुरू हुई है। यही तरीका है इसका हल निकालने का। क्योंकि अगर इससे ज्यादा ठोस कदम उठाए जाय और उनम हल न निकले तो उसके ठोस होम से कोई लाभ नहीं है।

SHRI K. LAKKAPPA : Respecting the real wishes of the people of Mysore State to have a final settlement of the Mysore-Maharashtra border dispute, the Mahajan Commission was appointed and this Commission gave an award and this award is a finality which has been accepted by both the States. Only the decision has to be taken by this Government to implement *in toto* and in full spirit and letter, the Mahajan Commission report and this is the demand of the Mysore State

I would like to know from this Ministry whether the Government of India would give an assurance categorically that they will implement *in toto* the Mahajan Commission report.

SHRI K. C. PANT : The question is based on the assumption that the Maharashtra Government has agreed to the

findings of the Mahajan Commission. That assumption is not correct.

SHRI K. LAKKAPPA : I would like to have an assurance from this Government whether.....

MR. SPEAKER : In the Question-Hour assurances are not given, replies are given.

SHRI K. LAKKAPPA : My question is very precise. The Mahajan Commission award was the finality because it was appointed with the consent of the Maharashtra Government and its award is finality and the final decision in the matter. Would this Government give an assurance that they would implement *in toto* the Mahajan Commission report ?

MR. SPEAKER : That is the question to which he replied earlier.

SHRI K. LAKKAPPA : He has not given any assurance whether he would implement the Mahajan Commission report

MR. SPEAKER : I cannot press him for the assurance except the reply he has given already.

SHRI K. LAKKAPPA : He has not given any categorical reply to my question. That is my humble submission.

SHRI DHAMANKAR : May I know from the hon Minister whether Mysore and Maharashtra are agreeable to hand it over to the arbitration of the Prime Minister to solve this problem ?

SHRI K. C. PANT : At these meetings, I put it to them that they should let us know how we should approach the question and what would more likely lead to a solution. Nothing further was discussed.

PROF. MADHU DANDAVATE : Is it not a fact that Prime Minister, Shrimati Indira Gandhi had written a letter to the veteran revolutionary of Maharashtra, the late Senapati Bapat.....

MR. SPEAKER : How does it arise here ?

PROF. MADU DANDAVATE : That arises, Sir.

MR. SPEAKER : If somebody has written some letter.....

PROF. MADHU DANDAVATE : Please listen to my question. Sir. Don't decide about the relevancy without hearing me.

MR. SPEAKER : I am sorry.....

PROF. MADHU DANDAVATE : If it is irrelevant, I will withdraw that question (*Interruptions*) Is it not a fact that Prime Minister, Shrimati Indira Gandhi had written a letter to the late Senapati Bapat indicating that factors such as language and wishes of the people in the border areas can be treated as a basis for the solution of the border dispute? Therefore, my question is this. It is the same question arising out of the earlier part.....

MR. SPEAKER : Let me first declare his earlier question out of order, and the other will not arise. I am sorry I cannot allow this.

PROF. MADHU DANDAVATE: Let me complete the question. So, I want to know from the Home Minister whether instead of allowing the issue to be left to the two Chief Ministers who have clearly indicated that they cannot arrive at an agreement, rather than solving the issue on the basis of political expediency, is it not worth-while that Government evolve popular or unpopular principles and impose these principles on the two States and say that now finally and irrevocably a solution has been arrived at?

MR. SPEAKER : It is a suggestion for action.

PROF. MADHU DANDAVATE : The Prime Minister is almost getting up to reply.

THE PRIME MINISTER, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS, MINISTER OF HOME AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRIMATI INDIRA GANDHI) : It depends

upon whether you are allowing the question or not.

MR. SPEAKER : It is a suggestion for action

PROF. MADHU DANDAVATE : The Prime Minister was almost getting up to reply to my question.

MR. SPEAKER : I have already allowed so many supplementary questions. Hon. Members are not going to solve this problem by asking more supplementary questions here.

PROF. MADHU DANDAVATE : The Prime Minister was getting up to answer the question. At least do not curb the freedom of the Prime Minister

DR. V. K. R. VARADARAJA RAO : In reply to a previous question the hon. Minister stated that the Maharashtra Government had not accepted the recommendations of the Mahajan Commission. I would like to know from him what the view of the Central Government is regarding the Mahajan Commission's report? Do they regard it as a commission whose recommendations have got to be accepted by both the State Government? Do they regard it as an award? Do they regard it as a guide to their own thinking? What precisely is the role that the Central Government propose to give Mahajan Commission's report?

SHRI K. C. PANT : The reports of all such commissions cannot be regarded as final in the sense that only Parliament can finally decide where a boundary should lie. The recommendations of such commissions are taken into account by Government in formulating its proposals, and these proposals are brought before Parliament. Naturally, considering the eminence of the persons who constitute these commissions, due weight is given to their recommendations.

SHRI A. K. KOTRASHETTI : The hon. Minister has stated in his reply that fresh steps will be initiated in order to solve the disputes between Mysore and Maharashtra. May I know whether any fresh steps will be initiated to solve the dispute between Mysore and Kerala also, because it is not clear from his answer?

The Mahajan Commission was appointed to go into the dispute between Mysore, Maharashtra and Kerala.

MK. SPEAKER : He has already replied to that question.

SHRI A. K. KOTRASHETTI : He referred only to two States, namely Mysore and Maharashtra. Specifically, I want to know whether any fresh steps will be initiated to solve the dispute between Kerala and Mysore also ?

MR. SPEAKER : The main question relates only to Maharashtra and Mysore.

SHRI A. K. KOTRASHETTI : The reply has come with regard to the Mahajan Commission's report and the report relates to three States.

MR. SPEAKER : I think it was the same question which the hon. Minister had answered earlier.

SHRI K. C. PANT : The question relating to Kerala does not exactly arise out of the main question. But I shall not take shelter behind the technicalities. I have had no discussion with the Chief Minister of Kerala.

SHRI N. SHIVAPPA : The report of the Mahajan Commission has been placed on the Table of the House for its consideration. When the matter is pending before the House for its consideration, and when such a technical question has arisen, would the attitude of one Central Minister to one particular portion be in the interests of solving this problem ? May I know whether Government would come forward with alternatives to solve this long-pending question, and if so, what is the alternative that they propose to place before the two Chief Ministers or three Chief Ministers ? Are they going to shelve the entire Mahajan award or they going to suggest alternative solutions for the consideration of these three Chief Ministers or the people of the three States ?

MR. SPEAKER : This was replied to twice earlier. He is asking the same question in a different form.

SHRI N. SHIVAPPA : My question is simple.

MR. SPEAKER : It may be more than simple; but it is already replied to.

SHRI VASANT SATHI : In view of the delicate nature of the problem and the fact that the Mahajan Commission's report is before Parliament, will Government consider appointing a Committee of MPs not belonging to these States to go into this question, settle it and give their recommendations to the Prime Minister ?

SHRI K. C. PANT : It is a suggestion for action.

C. B. I. Inquiry into Ashoka Hotel Jewellery Robbery

*865. **SHRI ISHWAR CHAUDHRY :**
SHRI CHINTAMANIPANIGRAHI :

Will the Minister of HOME AFFAIRS be pleased to state ;

(a) whether the Central Bureau of Investigation has made any progress in its hunt for the Ashoka Hotel jewellery robbery case; and

(b) if so, the outcome thereof ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) and (b). The case is under the investigation of the Delhi Police, who have taken the help of the Central Bureau of Investigation for conducting various enquiries out side the country. Seven persons have been arrested and property worth about Rs. 1 lakh has been recovered. Investigation in the case continues.

श्री इश्वरी चौधरी : अध्यक्ष जी, यह कथित अपराधी नरेंद्रकी ग्लोरिया और डा० इलियन का जो बहामन्स अशोक होटल में हुआ है यह अन्तर्राष्ट्रीय ख्याति प्राप्त माना जाता है। अभी तक की रिपोर्ट में यह बताया गया है कि सान खादमी पकड़े गए हैं और जांच चक रही है। तो मैं भग्नी महोदय से जानना चाहता हूँ कि अशोक होटल त्रवाहृतत कायद की जांच